

**Drinking Water Supply for Indar Puri,
New Delhi**

280. **Shri Manibhai J. Patel:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that no arrangements have so far been made to supply filtered water by the Delhi Municipal Corporation to an approved colony called Indar Puri adjacent to the Pusa Institute, New Delhi;

(b) whether it is also a fact that 90 per cent plot-holders in the Colony have constructed their houses and many more are under construction and that development charges have been paid by them; and

(c) if so, the time likely to be taken to supply water and to lay sewerage system in the Colony?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) Arrangements to supply filtered water on restricted basis in Indar Puri Colony have been made.

(b) It is understood that only about 30 per cent of the plot-holders have so far constructed their houses in that Colony. It is also understood that the Delhi Municipal Corporation have so far realised less than Rs. 4 lakhs as development charges as against Rs. 13.5 lakhs due from the residents of that Colony.

(c) It will take the Water Supply and Sewage Disposal Undertaking about 6 months to lay internal water-mains and about one year to lay the internal sewers after the development charges are received by them.

**Repayment of Loans by Bihar
Government**

281. **Shri Manibhai J. Patel:**
Shri Bishwanath Roy:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Dr. Ram Manohar Lohia:
Shri George Fernandes:
Shri Ram Kishan Gupta:

Shri R. S. Sharma:
Shri Onkar Lal Berwa:
Shri D. C. Sharma:
Shri Yashpal Singh:
Shri S. C. Samanta:
Shrimati Tarkeshwari Sinha:
Shri P. K. Ghosh:
Shri D. N. Patodia:
Shri K. N. Pandey:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Bihar Government have declared or propose to declare moratorium on the payment of dues to the Central Government;

(b) the total amount due from Bihar up-to-date;

(c) whether it is also a fact that the quantum of Central financial assistance to Bihar is too meagre to meet the famine conditions in the State; and

(d) if so, the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) The Government of India are not aware of any decision by the Government of Bihar to declare a moratorium on the payment of dues to the Centre. However, the Government of Bihar recently sought postponement of the repayment of Central loans and they have been advised that they should adhere to the terms of repayment.

(b) The total amount due from Bihar in 1967-68 on account of loans and interest is Rs. 59.50 crores, as indicated in the State Budget.

(c) No, Sir.

(d) Does not arise.

All-India Irrigation Commission

282. **Shri Manibhai J. Patel:**
Shri Sharda Nand:
Shri Bharat Singh Chauhan:
Shri Ranjit Singh:
Shri D. C. Sharma:
Shrimati Tarkeshwari Sinha:
Sari Bibhutj Mishra:
Shri K. N. Tiwary:
Shrimati Jyotsna Chanda:
Shri Vishwanath Pandey:

Shri Yashpal Singh;
 Shri S. C. Samanta;
 Shri A. K. Kishu;
 Shri S. N. Maiti;
 Shri Tridib Kumar Chandhuri;
 Shri Shashi Ranjan;
 Shri Sidheshwar Prasad;
 Shri Ram Kishan Gupta;
 Shri Gradhakar Supkar;
 Shri Sheopujan Shastri;
 Shri Madhu Limaye;

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 290 on 6th April, 1967 and state:

(a) whether an All-India Irrigation Commission has since been constituted;

(b) if so, the personnel of the Commission; and

(c) the terms of reference of the proposal Commission?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Not yet, Sir.

(b) and (c). Do not arise.

Contraband Gold

283. Shri Manibhai J. Patel: Will the Minister of Finance be pleased to state:

(a) the quantum of contraband gold seized since January, 1967 with approximate value thereof;

(b) the places where this gold was seized; and

(c) the number of persons apprehended with their nationality?

The Deputy Prime Minister and Minister of Finance, (Shri Morarji Desai): (a) to (c). The information in this regard is being collected and will be laid on the Table of the Sabha.

Sixth Power Unit in Durgapur

284. Dr. Ramesh Sen: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the attention of Government has been drawn to a report

in the Calcutta Statesman of the 13th April, 1967 to the effect that the West Bengal Minister for Industry and Commerce has been informed that the foreign exchange component provided by U.S. aid for setting up 150 MW Sixth Power Unit in Durgapur will not be available; and

(b) if so, the reasons therefor?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The newspaper report referred to has been seen, but it mentions of foreign exchange for the Sixth Unit of 150 MW of Durgapur Projects Ltd. as having not yet been made available. The agreement with US AID for financing the foreign exchange cost of the Sixth Generating Unit of Durgapur Projects Ltd. was signed on the 1st June, 1966. The Loan Agreement, however, requires the Borrower to fulfil certain conditions before actual financing under the Loan can commence. Regarding fulfilment of the conditions precedent, the matter is receiving attention.

(b) Does not, therefore, arise.

Off-Shore Oil Exploration in Cambay

285. Dr. Ramesh Sen:

Shri Dhireswar Kalita;
 Shri Manibhai J. Patel;
 Shri Yarendra Kumar Shah;
 Shri D. C. Sharma;

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the negotiations with the American Oil Companies for collaboration in Off-shore Oil exploration in Cambay have been completed; and

(b) if so, the results thereof?

The Minister of State in the Ministry of Petroleum and Chemicals and Planning and Social Welfare (Shri Raghunath Ramiah): (a) No.

(b) Does not arise.